

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.255/04

Thursday this the 17th day of June 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K.HAJRA, ADMINISTRATIVE MEMBER

D.Rajan,
Production Assistant,
Doordarshan Kendra,
Kudappanakunnu,
Thiruvananthapuram.

Applicant

(By Advocate M/s.Santhosh & Rajan)

Versus

1. Union of India represented by
the Secretary,
Ministry of Information & Broadcasting,
New Delhi.
2. Prasar Bharathi
(Broadcasting Corporation of India),
New Delhi represented by the
Chief Executive Officer.
3. The Director General,
Prasar Bharathi
(Broadcasting Corporation of India),
Doordarshan Kendra,
New Delhi.
4. The Director,
Doordarshan Kendra,
Kudappanakunnu,
Thiruvananthapuram.

Respondents

(By Advocate Mr.C.Rajendran,SCGSC)

This application having been heard on 17th June 2004 the
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application challenging the
order dated 8.12.2003 (Annexure A-2) by which he was placed under
suspension. When the application came up hearing learned counsel
for the applicant states that the application has now become
infructuous because the respondents have issued an order dated

3.6.2004 revoking the suspension with effect from 2.4.2004 and therefore the application may be closed as infructuous.

2. In the light of what is stated above the application is closed as infructuous without any order as to costs.

(Dated the 17th day of June 2004)


S.K.HAJRA
ADMINISTRATIVE MEMBER


A.V.HARIDASAN
VICE CHAIRMAN

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